

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
v.
Praveer Construction Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 07.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Sahil Gupta,
Advs. for IRP
For the Respondent(s): Mr. S.S. Sekhawat & Mr. Ravinder Kumar, Advs.

ORDER

CA-1242(PB)/2018

This is an application for recalling the admission order dated 15.10.2018 on various grounds pleaded in the application.

Notice of the application was issued to the non-applicant-respondent.

Reply to the application may now be filed within one week with a copy in advance to the counsel for the applicant.

List for arguments on 24.01.2019.

CA-1315(PB)/2018

Application be listed along with CA-1242(PB)/2018.



CA-36(PB)/2018, Diary No. 10739

Notice of the application to the CoC and all its members to show cause as to why direction be not issued for noting on the agenda for inviting the expression of interest for 17.01.2019.

Process dasti.

List on 17.01.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

07.01.2019
Ritu Sharma